

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 103**  
New IA-1966/2024  
In  
IB-1006(ND)/2019

**IN THE MATTER OF:**

Mr. Devendra Kumar Shirma

**Vs**

M/s. JBB-Evereset Buildtech Pvt. Ltd.

**.....APPLICANT/PETITIONER**

**.....RESPONDENT**

**SECTION**

**U/s 7 of IBC, 2016**

**Order delivered on 26.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Abhishek Anand, Advocate.

For the SRA : Mr. Kunal Godhwani, Advocate.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA-1966/2024:-**

This application has been filed seeking a direction to the Respondent/SRA to re-calculate dues of the Applicants.

Heard the submissions made by the Learned Counsel appearing for the Applicant.

Issue notice.

Learned Counsel appearing for the Respondent accepts notice and seeks time to file reply affidavit. One week time granted.

List the matter on **16.05.2024**.

Sd/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**